(b) and (c) The details of the promotions made by the Ministry of Home Affairs during the last three Select List years *i.e.* 2008, 2009 and 2010 are as under:-

Grade	Total	General	SCs	STs	Remarks
	No.				
LDC	15	10	05	NIL	There were NIL vacancies of LDCs for Select List year 2010.
UDC	NIL	NIL	NIL	NIL	Zones have not so far been notified by DOP&T for Select List years 2008, 2009 and 2010 for promotion in the grade of UDC.
Steno Grade 'D'	NIL	NIL	NIL	NIL	The recruitment in this Grade is made through open competitive examination only and there is no promotion in this Grade.
Steno Grade 'C'	07	05	02	NIL	Zones have not so far been notified by DOP&T for Select List years 2009 and 2010 for promotion in the grade of Steno Grade 'C'.

(d) Promotions are made as and when the zones for promotions are notified by DoP&T.

Entrusting NIA with investigation into cases of maoist insurgency

2391. SHRIMATI SHOBHANA BHARTIA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government is planning to entrust the National Investigation Agency (NIA) with investigations into cases related to maoist insurgency as well terrorism in Jammu and Kashmir;
- (b) if so, how does Government plan to equip the agency to handle the responsibility; and
- (c) the details of agency's work since it's inception after 26/11 Mumbai terrorist attack which has promoted Government to entrust it with work in critical areas?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) NIA is at present investigating one case relating to links between Maoists and the People's Liberation Army (PLA) of Manipur. In Jammu and Kashmir, it is investigating 04 cases relating to terror funding. Investigation relating to Delhi High Court blast on 07/09/11 is also being investigated by NIA in Jammu and Kashmir.

- (b) NIA is well equipped to handle these responsibilities.
- (c) Since, the establishment of NIA on 31st December, 2008, it has been entrusted with 34 cases, out of which charge sheets in 20 cases have been filed by NIA in the trial courts. Out of these charge-sheeted cases, the Hon'ble Court has pronounced judgment in 02 cases convicting two accused.

Direction to State Governments to identify illegal immigrants

2392. SARDAR SUKHDEV SINGH DHINDSA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that a large number of illegal immigrants from Afghanistan, Pakistan and Bangladesh are staying in India at present;
 - (b) if so, the details thereof as per information available with Government;
- (c) whether Government has directed the State Governments to conduct any inquiry to identify such immigrants; and
 - (d) if so, the details thereof?

STATE THE MINISTRY MINISTER OF IN OF HOME **AFFAIRS** (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) There are reports of foreign nationals, including those from Afghanistan, Pakistan and Bangladesh, having entered India without valid travel documents and staying in India. As entry of such foreign nationals into the country is clandestine and surreptitious, it is not possible to have a correct estimate of such illegal immigrants living in India. Further, a number of Afghanistani, Pakistani and Bangladeshi nationals, who have entered into the country on valid travel documents, have been found to be overstaying, as per details given below:

Nationality	Number of persons found to be			
	overstaying as on 31.12.2010			
Afghanistan	13,747			
Pakistan	8,319			
Bangladesh	28, 667			

(c) and (d) Central Government is vested with powers to deport a foreign national under section 3(2)(c) of the Foreigners Act, 1946. These powers to identify and deport illegally staying foreign nationals have also been delegated to the State Governments/Union Territory Administrations. Detection and deportation of such illegal immigrants is a continuous process. A revised procedure for detection and deportation of illegal Bangladeshi immigrants was communicated to the State Governments/Union Territory Administrations in November, 2009.